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CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH

...

O.A.No.2289 of 1995

Dated New Delhi, this 15th day of May, 1996

HON'BLE MR K. MUTHUKUMAR, MEMBER (A)

1. Digvijay Nath
S/o Shri Banarasi dass
R/o Quarter No.12/195
Lodhi Colony
NEW DELHI-3.

Banarasi Dass
S/o Late Shri Kuljas Rai
R/o Quarter No.12/195
Lodhi Colony

2. NEW DELHI-3.

... Applicants

By Advocate: Shri Sunil Malhotra

versus

1. Union of India, through
Secretary
Ministry of Urban Development
Nirman Bhawan
NEW DELHI.

2. Estate Officer and
Assistant Director of
Estates (Litigation)
Directorate of Estates
Nirman Bhawan
NEW DELHI.

... Respondents

By Advocate: Shri B. Lall

ORDER (Oral)

Mr K. Muthukumar, M(A)

Heard the learned counsel for the parties.

The learned counsel for the applicant, after some arguments prays that he may be allowed to withdraw this application reserving the liberty to the applicant to file a fresh application in appropriate

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forum.

In view of this, the application is disposed ^{dismissed} ~~disposed~~ ^{to} as withdrawn reserving liberty to the applicant to file a fresh application if required, before an appropriate forum.

[Handwritten Signature]

(K. Muthukumar)
Member(A)

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